

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.394/MP/2026 along with IA No.134/2026

Subject : Petition under Section 79(1)(c) and 79(1)(k) of the Electricity Act, 2003 read with Regulation 41 and Regulation 42 of the CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022, seeking extension of the timeline for submission of Financial Closure documents up to 30.6.2027/extension of time for submission of Financial Closure documents for its 1200 MW Jalaun Ultra Mega Solar Park (Connectivity Application No. 2200000345) , and for setting aside/stay of the communications dated 03.08.2026 & 05.08.2026 issued by the CTUIL for revocation of connectivity.

Petitioner : Bundelkhand Saur Urja Limited (BSUL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **17.09.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, BSUL
Ms. Harsha Rao, Advocate, BSUL
Shri Robin Singh, Advocate, BSUL
Shri Shubham Arya, Advocate, CTUIL
Shri Rishabh Saxena, Advocate, CTUIL
Ms. Shirin Gupta, Advocate, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that in terms of the directions issued *vide* the Record of Proceedings dated 11.8.2026, the Petitioner has deposited the specified amount with CTUIL, and the details thereof, along with proof of payment and CTUIL's acknowledgement, have also been placed on record by an additional affidavit dated 5.9.2026. The learned counsel further submitted that CTUIL has yet to file its reply.

2. The learned counsel for the Respondent, CTUIL, while pointing out that the timeline prescribed *vide* Record of Proceedings dated 11.08.2026 has yet to expire, sought a week's time to file a reply.

3. Considering the above, the Commission permitted the Respondent, CTUIL, to file its reply within a week with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.



4. The parties are directed to file the following information, on an affidavit, within two weeks:

(a) The Petitioner to submit the copy of final grant of connectivity for its project issued vide CTUIL letter dated 1.5.2024.

(b) CTUIL to clarify whether the documents submitted by the Petitioner vide a communication dated 30.6.2026 and 21.7.2026 fulfil the requirement of achievement of the financial closure under Regulation 11A(2) of the GNA Regulations.

5. The Petition will be listed for hearing on **27.10.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)